

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-07-2024 AT 10:30 AM**

**CP(IB) No.747/7/HDB/2019  
AND  
IA (IBC) 1153/2024 in CP(IB) No.747/7/HDB/2019  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Rajvir Industries Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1153/2024**

Learned Counsel Mr Dishit Bhattacharjee, for applicant present physically.

Learned Counsel Ms JVL Bharathi, for Resolution Professional present physically.

Heard in part by the applicant. At request learned counsel for the Resolution Professional also relying on the ruling of M/s Puro Naturals.

Matter adjourned to 16.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**